

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) India had signed an MoU on Defence Cooperation with Sweden on 5th November, 2009. This MoU is effective for an initial period of 10 years from the date of signing.

(c) No, Sir.

(d) M/s SAAB, Sweden has been supplying defence equipment to the Indian armed forces.

#### **Manufacture of Kamov Helicopters in India**

1485. SHRI ANAND SHARMA: Will the Minister of DEFENCE be pleased to state:

(a) whether India and Russia have reached an agreement for the manufacture of Kamov Military Helicopters by India, if so, the details thereof;

(b) the number of Helicopters to be purchased and the cost of acquisition and the target date of delivery of the first batch to the Indian Air Force; and

(c) whether the agreement reached has a provision for manufacturing Kamov Helicopter and its spare parts in India in future through a joint venture, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) Yes, Sir. An Inter-Governmental Agreement (IGA) has been signed on 24th December, 2015, between the Government of India and Russian Federation for the manufacture of Kamov Ka 226T Helicopters in India.

(b) A total of 200 Ka-226T Helicopters are to be supplied by the Indo-Russian joint venture (JV). The cost details and timelines for delivery of the first batch of helicopters will be worked out after the formation of JV and signing of the contract on delivery.

(c) In addition to manufacturing Kamov Helicopters and its spare parts, the JV shall also establish its repair and overhaul facilities in seven years from the date of supply of first batch of helicopters.

#### **Countering threats to air bases**

1486. SHRI K.R. ARJUNAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that to counter sub-conventional threats to bases, the Indian Air Force have instituted several security measures;

(b) whether it is also a fact that new courses were being conducted with increased security training, consciousness, physical fitness and combat efficiency of the personnel; and

(c) whether it is also a fact that the threats are no longer easy to identify now-a-days?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) Indian Air Force has instituted various security measures to counter the sub-conventional threats to its bases. New courses are being conducted for advanced training to air warriors on combat and weapon training skills and counter terrorism operations.

(c) Adequate measures are in place to ensure foolproof surveillance and early detection and its timely neutralization.

#### **Purchasing of defence equipments**

1487. SHRI DEREK O'BRIEN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government plans to purchase tanks, multi-barrel rocket launchers, mini unmanned aerial vehicles and 15 light combat helicopters;

(b) if so, the cost involved and from where such purchases have been made;

(c) the status of the blacklisting policy to prevent corruption in the defence sector; and

(d) whether Government is taking steps to ban or suspend arms contractors for their wrong doings?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) and (b) The equipment requirements of the Armed Forces are planned and progressed through a detailed process which includes 15 year Long Term Integrated Perspective Plan (LTIPP), a five year Service-wise Capability Acquisition Plan and a two year roll-on Annual Acquisition Plan. The capital procurement of defence equipment is carried out as per the Defence Procurement Procedure (DPP). During the last two years and current year. 135 contracts with total value of ₹ 1,91,018.78 crore have been signed with Indian and foreign vendors for capital procurement of defence equipment such as micro unmanned aerial vehicles (UAV), ships, missiles, frigates, rockets, simulators, aircraft, helicopters, radars and rifles.

(c) and (d) The Government has recently issued guidelines for penalties in business dealings with entities, which include levy of financial penalties and suspension / ban on dealings with entities involved in wrong doings.